

**RAJASTHAN HIGH COURT, JODHPUR  
CIRCULAR**

No. 28 P.I./2016

Date : 28/11/16

**Sub. :** Standing Calendar for disposal of disciplinary proceedings and complaints against officials of Subordinate Courts.

In modification of earlier Circular No. 08/P.I./2015 dt. 22.08.2015, all the District & Sessions Judges are enjoined upon that representations/disciplinary proceedings of the officials of the Subordinate Courts should be decided within reasonable time and at the most within time limit prescribed as under :-

S.N.	Matter	Time limit for disposal
1	Representations of Staff Members of Subordinate Courts	Three months.
<b>Departmental Enquiry under rule 17 CCA</b>		
1	Issuance of statement of allegations / charge sheet	Within 2 months of final decision on preliminary report or the order of appointment of Inquiry Officer as the case may be.
2	Submission of reply / statement of defence.	Within 2 months of appointment of Inquiry Officer.
3	Final order in departmental proceeding under Rule 17 RCS (CCA) Rules, 1958 after personal hearing.	Within 2 months of submission of reply/ statement of defence.
<b>Departmental Enquiry under rule 16 CCA</b>		
1	Issuance of statement of allegations & charges.	Within one month of final decision on preliminary report or the order of appointment of Inquiry Officer, as the case may be.
2	Submission of reply / statement of defence.	Within one month of appointment of Inquiry Officer.
3	Final order in departmental proceeding under Rule 16 RCS (CCA) Rules, 1958 after personal hearing or appointment of Enquiry Officer.	Within 45 days of submission of reply/ statement of defence.
4	Completion of departmental evidence.	Within 2 months after personal hearing or appointment of Enquiry Officer.
5	Completion of defence evidence.	Within 2 months after completion of defence evidence.
6	Final hearing and submission of Inquiry Report.	Within 45 days of defence evidence.
7	Decision on Inquiry Report by the Disciplinary Authority.	Within 45 days of receipt of the Inquiry Report.
8	Final order in the departmental inquiry after personal hearing.	Within 45 days of decision on Inquiry Report.

BY ORDER,

REGISTRAR (ADMN.)

Date: 28/11/16

No. G/1/A-4(i)(a)50/15/ 6482

Copy forwarded to All District & Sessions Judge(s).

REGISTRAR (ADMN.)